

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A.NO.1515/94

(5)

New Delhi, this the 25th day of January, 1995

Hon'ble Shri J.P. Sharma, Member (J)
Hon'ble Shri S.R. Adige, Member (A)

Shri Om Prakash Saini,
s/o Shri Khazan Singh,
Postman Shakur Basti R.S. Delhi.

r/o c/o Shri Sant Lal, Advocate
C-21(B), New Multan Nagar, Delhi

... Applicant

By Advocate: Shri Sant Lal

vs.

1. Union of India
through the
Secretary,
Ministry of Communication,
Department of Posts,
Dak Bhawan, New Delhi.

2. The Senior Superintendent of Post Offices,
Delhi North Division, Delhi.

3. The Asstt. Supdt. of Post Offices,
Delhi North IIIrd. Sub Division,
Padam Nagar, Delhi.

... Respondents

By Advocate: Shri Arun Bhadwal

ORDER (CRAL)

Hon'ble Shri J.P. Sharma, Member (J)

The applicant is employed as Postman Shakur Basti
R.S. Post Office, Delhi under Delhi North Postal Division.

The grievance of the applicant has been that the period of
suspension from 26th August, 1982 to 8th December, 1994 has
not been regularised as period spent on duty through the
applicant has been acquitted of the Criminal charges by the
Criminal Court by the order dated 4.2.1992 a copy of which is
enclosed as Annexure A-I. No disciplinary proceedings have
been initiated against the applicant. In view of this, he

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filed this Application on 25th July, 1994 and prayed for the
that
grant of reliefs/respondents be directed to regularise the
period under suspension from 26th August, 1982 to 8th Dec.,
1984 as spent on duty with all consequential benefits with
full pay and allowances and re-fixation of the pay of the
applicant alongwith interest on delayed payment.

2. A notice was issued to the respondents. The respondents
didnot contest this application.

3. At the time of hearing Shri O.P.Mathur appeared
who is Assistant Superintendent Post Offices. The Deptt.
representative gives the statement before the Bench that the
relief prayed for by the applicant has since been accepted by
the Department itself and the present application has become
infructuous. A copy of the said order has been made available
by the learned counsel for the applicant which has been
taken on record.

4. In view of this, this application has become infruc-
tuous and the respondents are directed to pay the applicant
the pay and allowances for the suspension period as expeditiously
as possible as per their own letter No. F2/37/82-83 dated
5.1.1995. No costs.

Inf. by:
(S.R.ADIGE)
MEMBER(A)

Done on
(O.P.SHARMA)
MEMBER(J)

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